

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9330-9333/2015

JYOTI NAGPAL & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. ETC.

Respondent(s)

(only SR-9330-9333 of 2015 is be listed)

Date : 26-02-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
[IN CHAMBER]

For Petitioner(s) Mr. Abhay Kumar, AOR
Mr. Vijay Kumar, Adv.
Mr. Vineet Kumar Singh, Adv.
Mr. Saurabh Mishra, Adv.
Mr. Kumar Milind, Adv.

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
Mr. Manoj Kumar Mishra, Adv.
Ms. Shivranjani Ralawata, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Abhay Kumar, learned advocate appearing for the petitioners apprises this Court that the petition has abated so far as respondent no.2 i.e. *Sukhmal Jain s/o Eighwar Chandra Jain* in SLP(Cr1.)No.9331/2015 is concerned as he has passed away on 09.07.2020 and the records reveals that service of show cause notice on the remaining respondents in these set of petitions is complete.

In such circumstances, the matters be listed before the appropriate Bench. Alterations of record, if necessary, be made by the Registry. Registry to proceed accordingly.

(NIRMALA NEGI)
COURT MASTER (SH)(PRADEEP KUMAR)
BRANCH OFFICER